

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 53612 of 2018

(Arising out of Order-in-Appeal No. 702-CRM-ST-JDR-2018 dated 04.07.2018 passed by the Commissioner (Appeals), CGST, Jodhpur.)

**Commissioner, Central Goods And
Service Tax, Udaipur**

...Appellant

Versus

M/s Prabhat Automobiles Pvt Ltd

...Respondent

Murli Vilas Road, Kabra Gali,
LNT Road, Bhilwara (Raj.)

APPEARANCE:

Shri Rajeev Kapoor, Authorized Representative for the Department
Shri Kunal Agarwal, Advocate for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing/ Decision: February 14, 2024

FINAL ORDER NO. 50261/2024

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the respondent regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)